



2026:AHC:24137-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 287 of 2026

Abhinendra Pratap Singh and 3 others

.....Petitioner(s)

Versus

State of U.P. and 5 others

.....Respondent(s)

Counsel for Petitioner(s)	: Om Prakash Chaube
Counsel for Respondent(s)	: Seema Agarwal, S.C., Ritesh Tiwari

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioners seeking restraint against the Deputy Registrar (Stamps), Kaptanganj, District Kushinagar to levy 2% additional stamp duty upon the vendees for the registration relating to purchase of land situated at Mauja Basahia @ Kaptanganj, Tehsil Kaptanganj, District Kushinagar.
2. A perusal of the petition indicates that the petitioners essentially are aggrieved against the recovery of 2% additional stamp duty from the petitioners on the ground indicated therein.
3. Once the grievance pertains to the transaction undertaken by the petitioners, the petitioners have to question the validity of action of the respondents in accordance with the provisions of Indian Stamp Act, 1899.
4. Filing of PIL seeking to question the determination made by the Sub-Registrar/Deputy Registrar cannot be countenanced. The petition is, therefore, dismissed leaving it open for the petitioners to take appropriate proceedings in accordance with law.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 4, 2026

RK/AKShukla